

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.303**  
**CA(CAA)/30/ND/2024**

**IN THE MATTER OF:**

Sterling Tools Limited And Haryana Ispat ... Applicant  
Private Limited

**Under Section 230-232 of the Companies Act, 2013.**

**Order delivered on 22.03.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Lokesh Dhyani, Adv. Ashima Jain, Adv. Yash  
Jain  
For the Respondent :

**(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)**

**ORDER**

Learned Counsel for the applicant is present physically. This is a First Motion Application filed by the petitioner-companies under Section 230-232 of the Companies Act, 2013. We have heard the submissions made by Learned Counsel for the applicant. Order reserved.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**